THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VDDYAS AGAR RAO): (a) to (d) Yes, Sir. The Central Government have appointed a Commission of Inquiry to inquire into the circumstances leading to the use of force by the police on the lawyers demonstration at Parliament Street on 24th February, 2000.

Pending inquiry by the Commission, some police officials who were *prime-facie* found to have indulged in individual acts of use of unnecessary force have been suspended. Besides, two Assistant Commissioners of Police were transferred out of the district.

Bomb Blast in Delhi

†2835. SHRI RAMA SHANKER KAUSHIK : PROF. RAM GOPAL YADAV

Will the Minister of HOME AFFAIRS be pleased to state:

- (a)the number of incidents of bomb explosion which took place in Delhi during the last three years and the number of persons killed in such incidents alongwith the number of persons seriously injured, who later succumbed to their injuries;
- (b)the number of culprits arrested who were involved in bomb explosion during the last three years and what punishment were awarded to them;
- (c) the reasons for the incidents of bomb explosion inspite of the declaration of red-alert and tight security every time; and
- (d) the action Government propose to take to remove the prevailing fear from the minds of people due to continuous bomb-explosions and also to stop loss of lives and property thereby?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) The requisite information is given below:

	1997	1998	1999
No. of bomb explosions	22	5	2
No. of persons killed	11	4	2
No. of seriously injured persons			
who later succumbed to their mjurics	1	1	_

[†]Original Notice of the question was received in Hindi.

Delhi Police arrested 10 persons during the last three years in connection with bomb blast cases. Whereas, one of the persons arrested was discharged by the Court, the remaining nine are facing trial.

The terrorist have the advantage of striking at a time and place of their choice. This makes it difficult to always prevent such incidents. However, it is because of the vigilance exercised by Police that several incidents of such nature were prevented.

The action taken by Delhi Police to prevent terrorist activities include intensification of beat patrolling; posting of armed pickets at strategic points; strengthening of intelligence network; close watch on and frequent raids at the suspected hide-outs of criminals and terrorists; checking of persons and baggages particularly in crowded marked place of entertainment; checking of guest houses and religious places; and formation of anti-terrorist cell in each police district.

Custody Death in Delhi

2836. SHRI GAYA SINGH:

SHRI J. CHITHARANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the custody deaths in Delhi has increased recently;
 - (b)if so, the details thereof;
 - (c) whether any enquiry has been made into these incidents; and
 - (d) if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGARRAO) : (a) No, Sir.

- (b)Does not arise.
- (c) and (d) A statutory inquest is conducted in case of each custodial death by the area Sub-Divisional Magistrate under section 176 Cr.P.C.

Leakage of Secret document relating to J and K

2837. MISS FRIDA TOPNO: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 2000 given in the Rajya Sabha on 22-12-1999 and state: